

29/08/2025

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

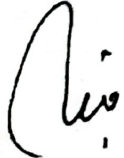
No.: 1257 of 2025/RG

Dated: 29.08.2025

Pursuant to the appeal made by His Lordship, Hon'ble the Chief Justice, to donate towards the relief fund of the Government of J&K in view of the devastation caused by the recent cloud bursts followed by flash floods in the UT of J&K, in order to extend helping hand to the sufferer in this time of crisis, it is hereby ordered as under:-

1. All the Hon'ble Judges of the High Court of J&K and Ladakh may contribute Rs 20000/- each;
2. All the District Judges of the UTs of J&K and Ladakh shall contribute Rs. 10000/- each;
3. All the Civil Judges (Senior Division) shall contribute Rs. 7000/- each;
4. All the Civil Judges (Junior Division) shall contribute Rs. 5000/- each;
5. All the Gazetted Officers of the High Court as well as the District Judiciary shall contribute Rs. 5000/- each;
6. All the Non-Gazetted Officials of the High Court and District Judiciary shall contribute Rs. 1000/- each;
7. Registrar Judicial(s) of both the wings of the High Court, after collecting the amount of contribution so made at their respective wings, shall deposit the same in Account No. CD- 0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list containing the names of the contributors along with the contributed amount.


Further, the Officers/Officials working in the High Court Main Wing at Jammu/Srinagar shall contribute the said amount before the respective Registrar Judicial of the High Court.

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8. All the Principal District and Sessions Judges, UTs of J&K and Ladakh, after collecting the amount of contribution so made in their respective districts, shall deposit the same in account no. CD- 0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list

containing the names of the contributors along with the contributed amount.

9. All the members of the High Court Bar Association, Jammu/Srinagar as well as the District Bar Associations are requested to contribute/donate voluntarily.
10. On getting the deposit (contribution) in the aforesaid account, the Registrar General, High Court of J&K and Ladakh will issue a consolidated cheque of the entire deposit amount for making payment to the Government of Jammu and Kashmir.
11. The aforesaid contribution shall be made within 03 days from the date of order.

By Order


(Rajeev Gupta)
Registrar Vigilance
For Registrar General

No: 40407-36/SG/RS

Dated: 29.08.2025

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Judicial, High Court Wing Jammu/Srinagar;
6. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh;
8. Director Finance, High Court of J&K and Ladakh, Srinagar;
....for information and necessary compliance.
9. President/Secretary, High Court Bar Associations, Jammu/ Srinagar;
10. President/Secretary, District Bar Associations, UTs of J&K and Ladakh;
....for information.
11. Incharge NIC, High Court of J&K and Ladakh, Srinagar for Information and uploading the same on the High Court Website;
12. Incharge Library, High Court Wing Jammu/Srinagar for Information and keeping the record of the same;
13. Order file.


Registrar Vigilance
For Registrar General